

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-66/ND/2018
(CA No.245/C-III/ND/2018)

In the matter of :

Shhiba Automobiles (P) Ltd.

Vs.

Pearl Apparels (P) Ltd

..PETITIONER

..RESPONDENT

SECTION

Under Section 230-232

Order delivered on 12.9.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

None appears for the petitioner. However, from the Petition, it is seen that the present application in CA-245/C-III/ND/2018 has been filed vide diary No.9213 dated 06.9.2018 seeking condonation of delay of 54 days for filing of 2nd Motion application. In view of the representation made on behalf of the petitioner, we are not in a position to take up this application today. In the circumstances, let the matter be posted for hearing on 09.10.2018.

List on 09.10.2018.

—sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit